

(b) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6694/74].

(2) (a) Review by the Government on the working of the National Building Construction Corporation Limited, New Delhi, for the year 1972-73.

(b) Annual Report of the National Buildings Construction Corporation Limited New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6695/74]

(3) (a) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1972-73

(b) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. TL-6696/74]

FERTILISER (MOVEMENT CONTROL) (SECOND AMENDMENT) ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE). I beg to lay on the Table a copy of the Fertiliser (Movement Control) (Second Amendment) Order 1974 (Hindi and English versions) published in Notification No. G.S.R. 145 (E) in Gazette of India dated the 27th March, 1974, under sub-section (6) of section 3 of the Essential Com-

modities Act, 1955 [Placed in Library. See No. LT-6697/74].

ANNUAL ACCOUNTS AND AUDIT REPORT OF BOMBAY PORT TRUST FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Bombay Port Trust for the year 1972-73 and the Audit Report thereon. [Placed in Library. See No. LT-6698/74]

13.15 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND SIXTEENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour) I beg to present the Hundred and sixteenth Report of the Public Accounts Committee on Chapter III of the Report of the Comptroller and Auditor General of India for the year 1971-72. Union Government (Civil), Revenue Receipts, Volume I. Indirect Taxes—Sales-Tax Receipts of the Union territory of Delhi.

COMMITTEE ON GOVERNMENT ASSURANCES

EIGHTH REPORT

SHRI R. BALAKRISHNA PILLAI (Mavelikara): I beg to present the Eighth Report of the Committee on Government Assurances.

13.16 hrs

MATTER UNDER RULE 377

REPORTED DEATH OF SEVERAL PATIENTS IN A KANPUR HOSPITAL DUE TO SPURIOUS GLUCOSE INJECTIONS

SHRI S. M. BANERJEE: (Kanpur): Mr. Deputy-Speaker Sir, you must have read in today's newspaper that in Kanpur, in Lala Lalpatrai Hospital 30 persons died because of taking the glucose injection.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): More than 20 persons.

SHRI S. M. BANERJEE: 20 persons died yesterday night and more are likely to die because this spurious drug is being used. The Principal of the GSVM Medical College, Mr. H. C. Verma has confirmed this to the PTI representative:

"...that 20 persons had died since taking the injections on April 12. A Committee of three doctors had been set up to probe the deaths."

I am told that yesterday all those patients who were on danger list, whose condition was serious, in that hospital and who were advised glucose and saline had refused to take that. I am told that those patients whose condition is serious may not live long. This medicine was supplied to this hospital and other hospitals by some dealers. I was expecting a statement today from the hon. Minister of Health because it is a heinous crime against the society that in the matter of even glucose injection, adulteration is practised. The Deputy Minister of Health is here. I would request him to promise in the House that there would be a proper inquiry into this. I am happy that the Chief Minister, who was fortunately here this morning and who has been apprised of this, has promised to look into it. I want stern action to be taken against those people who are responsible for this. This Government does not hesitate to ask BSF or CRP, whatever it is, to shoot at ten year old boys. Why are those people who have supplied this spurious drug by which so many people died and many more are likely to die, not arrested and shot like this? I would expect this Government to do that. In this hospital alone there are so many patients who refused to take glucose and saline. I would request the Deputy Minister for Health to give an assurance in this House that a proper inquiry will be made. Otherwise, I can tell you that all the patients in

the hospital will definitely be taken away by their parents or guardians.

This is a serious matter and it is heart-breaking for me because some of those who had died are known to me personally. I would request you and through you, the Minister to kindly make a statement to-day because this is a very urgent matter. This is a matter of very urgent public importance. The Deputy Minister is here. Let him say something....(Interruptions)

MR DEPUTY-SPEAKER: Please be patient.

श्री अटल बिहारी वाजपेयी : उपर्युक्त महादब, जे श्री बेनर्जी ने कहा कि अर्ध, तक 20 लोग मरे है मेरी खबर दार है कि अर्धी तक 50 लोग मर चुके है ।

MR DEPUTY-SPEAKER: Shri Vasant Sathe..(Interruptions) The hon. Members are so impatient. As Shri Sathe has also raised a similar question of drug adulteration or spurious drugs, I have allowed him also.

SHRI VASANT SATHE (Akola): As has been just now mentioned by Shri S. M. Banerjee, this is really a very serious matter because social crimes which cause the death of innocent people who entrust their lives into the hands of doctors and other persons who are expected to save them are really mass-murders most deliberate, cruel and calculated.

Unfortunately, under the law as it stands to-day, a man who may commit a murder in a fit of anger can be sentenced to life imprisonment or sent to gallows but a man who in a calculated manner produces spurious drugs or substandard drugs knowing full-well the consequences of such drugs goes practically scot free or with some light punishment here and there and that too, if he was found guilty and not otherwise.

I would like to submit that in this matter the Government should take a serious view and see to it that some deterrent punishment is given, something that will make an impression on the people of this country that we mean to be very firm and concerned against such criminals against society. That is why I support Shri Banerjee's submission under Rule 377 and I expect the Minister to come out with a statement assuring a very firm and expeditious action, not merely saying that they will look into it and make an inquiry and meanwhile years will pass by but assuring that they will take expeditious action which will create an impression in the country that we mean business against such criminals against society who indulge in such social crimes. This is all I want to submit.

MR. DEPUTY SPEAKER: Has the Deputy Minister for Health who is here anything to say?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): I appreciate the feelings of the House. I can only say that the Government is very much exercised over this whole thing. It was discussed recently in the Central Council of Health meeting also this particular matter raised by Mr. Banerjee the Minister is making an inquiry and he will make a statement in the House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, there is another very important matter—four Iranian students have been given deportation order....

MR. DEPUTY-SPEAKER: This House is not for Shri Jyotirmoy Bosu alone. There are 525 members.

SHRI JYOTIRMOY BOSU: Four Iranian boys have been served with the deportation order. What is the

crime they have committed? or peacefully demonstrating before the Iranian Embassy. Please show some compassion. The deportation order should be withdrawn.

13.20 hrs.

PONDICHERRY BUDGET, 1974-75
GENERAL DISCUSSION AND DEMANDS FOR GRANTS ON ACCOUNT, PONDICHERRY 1974-75

MR. DEPUTY-SPEAKER: Now we take up the General Discussion and Discussion on the voting of the Demands for Grants for the Union Territory of Pondicherry.

Shri Somnath Chatterjee.

SHRI JYOTIRMOY BOSU (Diamond Harbour): It is really something illegal This cannot come to this House and I have given notice about it. We shall oppose it at that time. Let me tell you the Government has taken recourse to illegal and improper methods and they have no right in the present circumstances....

MR. DEPUTY-SPEAKER: Order please. I have called Shri Somnath Chatterjee. If you want to speak in his place, you speak.

SHRI JYOTIRMOY BOSU: That is another trick.

MR. DEPUTY-SPEAKER: When has to deal with a customer like you..!

SHRI JYOTIRMOY BOSU: I am a humble, innocent person....

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, would you like to fix some time-limit?

SHRI JYOTIRMOY BOSU: 5 hours .

MR. DEPUTY-SPEAKER; We have not fixed the time.